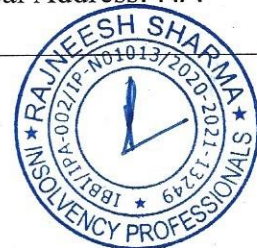


**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>FOR THE ATTENTION OF THE CREDITORS OF DROPBASE SOFTWARE PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Dropbase Software Private Limited
2.	Date of incorporation of corporate debtor	19.08.2014
3.	Authority under which corporate debtor is incorporated / registered	ROC – Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900RJ2014PTC046095
5.	Address of the registered office and principal office (if any) of corporate debtor	Room 1, Basement, Shop No. S-40, JDA Complex, Front of Post Office, Murlipura Scheme, Jaipur RJ 302302 IN
6.	Insolvency commencement date in respect of corporate debtor	20.10.2022
7.	Estimated date of closure of insolvency resolution process	17 <sup>th</sup> April, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Rajneesh Sharma</b> Reg. No. IBBI/IPA-002/IP-N01013/2020-2021/13249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat no. 101, Sanskar Apartment No.1, Navaratan Complex, Udaipur (Rajasthan) -313001  Email Id: <b>rajneeshsharmacs@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat no. 101, Sanskar Apartment No.1, Navaratan Complex, Udaipur (Rajasthan) -313001  Email Id: <a href="mailto:cirp.dropbase@gmail.com">cirp.dropbase@gmail.com</a>
11.	Last date for submission of claims	14 <sup>th</sup> November, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link. <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA NA



- I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dropbase Software Private Limited on 20th October, 2022.
- II. The creditors of Dropbase Software Private Limited, are hereby called upon to submit their claims with proof on or before 14th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.
- III. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- IV. The Admission of class is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016. The claims with proof is to be submitted in following forms along with documentary proof in support of claims:  
Form B: Claim by Operational Creditors except workmen & employees  
Form C: Claim by Financial Creditors  
Form CA: Claim by Financial Creditors in a class  
Form D: Claim by workmen or an employee  
Form E: Claim submitted by authoised representative of workmen or an employee  
Form F: Claim by creditors (other than Financial Creditors and Operational Creditors)
- V. Submission of false or misleading proofs of claim shall attract penalties.

Date: 01<sup>st</sup> November, 2022  
Place: Jaipur



Rajneesh Sharma  
Interim Resolution Professional  
IBBI/IPA-002/IP-N01013/2020-2021/13249



**Rajneesh Sharma**  
Interim Resolution Professional  
Dropbase Software Private Limited  
Regn. No. IBBI/IPA-002/IP-N01013/2020-2021/13249  
Email: cirp.dropbase@gmail.com M: +91 9986174503



# Aditya Birla Group Plans Branded Jewellery Foray

### KM Birla overseeing ₹5,000-cr investment in large-format jewellery retail stores expected to rival Tata's Tanishq in daily wear, premium segments

Ratna.Bhushan@timesgroup.com

New Delhi: Diversified retail, textiles and cement conglomerate Aditya Birla Group is setting up an all-new separate business venture for branded jewellery, to directly rival Tata group's Tanishq, two executives directly aware of the group's plans said. The new venture will involve AB Group setting up large-format exclusive jewellery retail stores, launching in-house jewellery brands across daily-wear and premium price points, and tie-up with mid-sized jewellers, these executives said.

## Adding Some Sparkle

Launch of in-house jewellery brands on the cards for Aditya Birla Group  
Conglomerate will tie up with mid-sized jewellers for new line  
Venture will be independent of Aditya Birla Fashion and Retail  
Group chairman Kumar Mangalam Birla directly overseeing new business



Robust demand for gold in India, strong outlook forecast

**BRANDED JEWELLERY BUSINESS REMAINS LARGELY UNORGANISED IN INDIA**

executives said. The ambitious venture is being directly overseen by group chairman Kumar Mangalam Birla. An Aditya Birla Group spokesperson said in an email revert: "We decline to comment on this speculative query". The \$60 billion conglomerate's flagship companies include Gramin Industries, Hindalco, Aditya Birla Fashion and Retail and Aditya Birla Capital among many

others. At group level, it has about 140,000 employees. The ambitious business plan for branded jewellery is being set up at the group level, and will be independent of Aditya Birla Fashion and Retail's (ABFRL) business. In June, Aditya Birla Ventures, the venture capital arm of the Group, co-led a fund raise in silver jewellery-focused startup GIVA and raised Series B funding. "We believe silver jewellery, in particular, is ripe for significant growth across both online as well as offline channels," Aryaman Vikram Birla, founder of Aditya Birla Ventures, had said at the time of announcing the venture. An October 2022 report by World Gold Council said India's gold market is showing healthy retail demand and forecast a strong out-

look for the sector. "The outlook for gold demand (in October) remains strong. Elevated retail inflation and a weak rupee provide a mixed scenario for Indian gold demand," the report said. "Gold is widely considered a hedge against inflation and currency depreciation in India, and retail as well as institutional investors may flock to bar, coin and gold ETFs to protect their wealth," the report added. The branded jewellery business remains largely unorganised in India. Among branded players, Titan's flagship jewellery brand Tanishq leads others by a wide margin. Other brands under Titan group's jewellery portfolio include Mia, Zoya and CaratLane. As of September this year, Titan had 488 jewellery stores in India across its

portfolio of brands. Other large jewellery players like Kalyan Jewellers, Joyalukkas Group and Malabar Gold & Diamonds have all reported strong revival of demand for jewellery, amid positive consumer sentiment after two years of pandemic-induced stress. With revenue of Rs 8,136 crore as on March 31, 2022, ABFRL's fashion brands and retail formats operate across a network of 3,487 stores and over 30,000 multi-brand outlets. Birla said in an address at the company's AGM that its projected revenue of Rs 21,000 crore for year 2026 would surpass that target and set even higher milestones for the business going forward. "All our businesses have either come back or exceeded the pre-Covid levels," he said.



BATTERY INNOVATION CENTRE

## Ola Electric leases 1L sq ft in Bengaluru

Sobia.Khan@timesgroup.com

Bengaluru: Ola Electric has leased over 1 lakh square feet in Bengaluru to expand its operation from Quadro Info Technologies, a special purpose vehicle of Sattu Group. The property located in Electronic City has been leased for 36 months with 5% rent escalation annually, mentioned in a document shared by CREMatrix, a real estate data analytics company. Ola Electric is expected to occupy floors in the Block - B of Infozone Velankani Drive, Doddathoguru, Electronics City Phase, Bengaluru.

"The deal was registered in September. Ola will pay a rate of Rs 45 per sq. ft. The newly opened office will be used for a battery innovation centre (BIC)," it mentioned.

Earlier this year, Ola Electric had announced an investment of \$500 million for setting up a BIC in the city. The centre will have capabilities to develop complete packages of battery pack, design, fabrication and testing under one roof. The battery innovation centre will recruit top global talent including 500 PhDs and engineers who will be supported by an additional 1000 researchers in India and multiple other global centres the company had said earlier this year.

Ola refused to comment on the story. The mobility company has announced its plans to scale up its business with a foray into electric cars, introducing new e-two-wheeler models and scaling up lithium ion cell manufacturing. The new electric car is expected to be introduced in the summer of 2024 with a range of up to 500km.

### OFFICE ABSORPTION

According to Colliers, office absorption has already touched 40.6 mn sq. ft during Q1-Q3 2022, a two-fold increase from the same period last year which witnessed lockdowns due to Covid-19. "The third quarter has further reinforced the growth momentum set out at the beginning of the year. A consistent stable demand can lead to a meaningful increase in rentals in the coming quarters. Flex space has consistently grown with large occupiers taking space in these centers and this trend is likely to continue," said Vimal Nadar, senior director and head of research, Colliers India. The percentage of employees returning to office, the surge of demand and the performance of the Indian economy despite global headwinds will provide a lot of traction to the real estate sector in the quarters to come.

## Smartphone Use by Women Stalled in 2021

Our Bureau

New Delhi: Growth in smartphone ownership and mobile internet use among women in India stalled in 2021, after a steady rise the year before, even as the same has grown steadily for men since 2019, according to a report by GSMA. India has a 14% gender gap in mobile ownership but a striking 41% gap in mobile internet use, lower only after Bangladesh, the report said. Smartphone ownership among women grew marginally from 25% in 2020 to 26% in 2021, while mobile internet use remained stagnant at 30% in 2021, the report found. At the same time, smartphone ownership among men grew substantially from 41% in 2020 to 49% in 2021, while mobile internet use grew from 45% in 2020 to 51% in 2021.

the low literacy levels, the report found. GSMA said India saw a remarkable growth in Indian women's mobile internet use between 2020 and 2021, as a result of changing market dynamics which made the internet more affordable. The Covid-19 restrictions and lockdowns also drove more women online, helping narrow down the gender gap. "Despite an initial sharp increase in mobile internet adoption in the early stages of Covid-19, women's mobile internet use appears to have plateaued as the pandemic has progressed and livelihoods have suffered, and to a much greater extent than men," the report said.

### BACKLOG WORRYING RESTAURATEURS

## Long Run of Dry Days at Capital's New Eateries awaiting Excise Licence

Delay in getting eating house licence a hurdle for restaurants as it is a must for excise licensing

Anumeha.Chaturvedi@timesgroup.com

New Delhi: Restaurateurs in Delhi claim serving alcohol is off limits for many new restaurants, pubs and bars in the National Capital. This is because many restaurants are facing delays in getting eating house licences from the Delhi Police, for running operations, they said. Under the old excise policy, which has been reintroduced after the new one was rolled back, an eating house licence is a prerequisite for obtaining an excise licence. "We have one new licence pending and a renewal pending," said Rajneesh Malik, director of Asian cuisine restaurant Sidewok. "While the excise department has granted an extension for existing restaurants till the end of this year, considering the delays, the new outlets are unable to get an excise licence and are not able to serve alcohol."

"There is a unified online portal for applications. Maybe there was a surge of applications after restrictions eased and there is a backlog. The excise department has granted an extension till the end of this year but have said they would red flag the outlets if we don't get an eating house licence till then. If there is a backlog, how many files would get processed by that time? Most operators would have applied in April at the start of the new financial year. We can't understand what is happening," he added.

OP Mishra, joint commissioner of police for licensing, told ET all the restaurant licences are processed through the government of India MHA portal and eating house licences are issued 'immediately' once the requisite reports come

from the concerned agencies. "In some cases, we don't have reports from the fire department or the Delhi Pollution Control Committee and deficiencies for certain documents are raised, while in others there needs to be a greater scrutiny of the documents. In case of certain issues, we also reach out for clarifications. Earlier, the licences were granted for one year but now they are granted for three years," he added.



STUCK IN LIMBO

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF DROPBASE SOFTWARE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Dropbase Software Private Limited
2. Date of incorporation of corporate debtor	19.08.2014
3. Authority under which corporate debtor is incorporated / registered	ROC - Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900RJ2014PTC046095
5. Address of the registered office and principal office (if any) of corporate debtor	Room 1, Basement, Shop No. 5-40, JDA Complex, Front of Post Office, Murlipura Scheme, Jaipur RJ 302002 IN
6. Insolvency commencement date in respect of corporate debtor	20.10.2022
7. Estimated date of closure of insolvency resolution process	17th April, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajneesh Sharma Reg. No. IBS/19A-002/IP-N01013/2020-2021/13249
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat no. 101, Sanskar Apartment No.1, Navaratan Complex, Udaipur (Rajasthan) -313001 Email id: rajneeshsharmacs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat no. 101, Sanskar Apartment No.1, Navaratan Complex, Udaipur (Rajasthan) -313001 Email id: crp_dropbase@gmail.com
11. Last date for submission of claims	14th November, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dropbase Software Private Limited on 20th October, 2022.  
II. The creditors of Dropbase Software Private Limited, are hereby called upon to submit their claims with proof on or before 14th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.  
III. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
IV. The Admission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claims with proof to be submitted in following forms along with documentary proof in support of claims:  
Form B: Claim by Operational Creditors except workmen's employees  
Form C: Claim by Financial Creditors  
Form D: Claim by Financial Creditors in a class  
Form D: Claim by workmen or an employee  
Form E: Claim submitted by authorised representative of workmen or an employee  
Form F: Claim by creditors (other than Financial Creditors and Operational Creditors)  
V. Submission of false or misleading proofs of claim shall attract penalties.  
Date: 01st November, 2022  
Place: Jaipur  
Rajneesh Sharma  
Interim Resolution Professional  
IBS/19A-002/IP-N01013/2020-2021/13249



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## Record Property Stamp Duty Mopup in Mumbai on Oct Festive Buying

Kailash.Babar@timesgroup.com

Mumbai: Mumbai, the country's biggest and most expensive property market, has continued to witness record momentum in stamp duty collection as the festive sentiment drove the homebuying activity in the month of October. The country's financial capital market has also recorded its second-best Diwali performance and breached the 1-lakh registration benchmark in the first 10 months of the year.

In terms of stamp duty collection, the property market has scaled a new peak for the month of October ever. The market has seen registration of over 8,358 property deals driving the revenue collection to over Rs 717 crore, showed the data from the Inspector general of registration, Maharashtra. While the number of registrations were marginally lower in October from a year ago, state exchequer fetched 30% higher stamp duty revenue.

"Other than Diwali 2020 which had the stamp duty cut boost, Diwali 2022 was the second-best festive season for residential sales in Mumbai city. Homebuyers continued to go ahead with their decision despite the challenges of increased home loan interest rate and property prices," said Shishir Bajjal, Chairman and Managing Director, Knight Frank India.

October, which was the festive month for the year, recorded the second-best Diwali period sales. Diwali in 2020, which fell in November that year, saw the best registration numbers at over 9,300 backed by the sop of reduced stamp duty.

The incentive had played a vital role in reviving the property market of Mumbai city. In the span of 10-months, property registrations have already breached the 1-lakh benchmark for the first time in 10 years since early in the year, reflecting strong sales momentum in 2022 supported by October 2022 sales.

The property registrations grew by 9% on-year recording 1,03,557 properties registered between January to October 2022. While the government revenue collection also grew substantially by 53%, best in the last 10 years, crossing Rs 7,300 crore in this period.

While the sales remained robust for now, higher interest has started to impact the volume.

"Mumbai has witnessed moderate property registrations amidst the hike in interest rates and rise in the property prices. This signifies that the low interest rates have been the biggest factor in the resurgence for real estate demand in the last two years. The sharp acceleration of interest rates in a short span of time have resulted in a short-term effect on the sentiment of homebuyers," said Pritam Chivukula, Treasurer, CREDAI MCHI.

He requested the state government to step-in and ease the homebuyers' burden by reducing the stamp duty to ensure the demand sustains going forward.

Bajjal hopes that the market has a runway for housing sales growth backed by renewed enthusiasm for home ownership, supportive affordability level and domestic economy reflecting strength. However, as headwinds intensify, there could be a moderation in momentum. The market continued to hold strong during the Diwali festival despite persistent headwinds including implementation of metro cess increasing the stamp duty by 1%, developers opting for price rise to combat rising input costs and higher housing mortgage rates following the 190-basis-point hike in repo rate in the last two quarters.

While the rising interest rates has impacted the activity, festive offers by real estate developers including absorption of higher interest rates on behalf of homebuyers has supported the pace of deal conclusion for now.

### GLOBAL NOTIFICATION INVITING TENDER

SELECTION OF EPCC CONTRACTOR FOR TOPSIDE FACILITIES FOR THIRD BERTH (JETTY) AT DAHEJ LNG TERMINAL

Petronet LNG Limited (PLL) invites proposals through International Open Competitive Bidding (ICB) from experienced and financially sound EPC Contractors for execution of EPCC Contract of Topside Facilities for Third Berth (Jetty) at Dahej LNG Terminal.

Interested parties are requested to visit our website [www.petronetlng.in](http://www.petronetlng.in) for detailed eligibility criteria along with other necessary details for issuance of Bidding document.

**GM (C&P)**  
**PETRONET LNG LIMITED**  
1<sup>st</sup> Floor, World Trade Centre, Babar Road, Barakhamba Lane, New Delhi - 110001, India.  
Tel. No.: +91-11-23472525, Email: [tcij@petronetlng.in](mailto:tcij@petronetlng.in)

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CHANGE Begins Here

# NOTICE BOARD CORPORATE ASSOCIATE DIARY | APPOINTMENTS, MOVEMENTS, CELEBRATION, HONOURS

## UPDATE : (SCI) SSI observed vigilance awareness week-2022

The Shipping Corporation of India Limited (SCI), A Navratna Public Sector Enterprise under the Ministry of Shipping, Govt. of India, observed Vigilance Awareness Week (VAW)-2022 on the theme 'Corruption Free India - for a developed Nation' from 31st October 2022 to 6th November, 2022 at Head Office in Mumbai and its regional offices located at New Delhi, Kolkata, Chennai, Haldia, Port Blair. On 31st October 2022, 11.00 Hrs the opening day of VAW-2022, 'Organisation Pledge' was administered by Capt. B. K. Tyagi, Chairperson & Managing Director of SCI and 'Integrity Pledge' was administered by Board of Directors to employees of SCI in the presence of Chief Vigilance Officer, Mrs. Tanuja Mittal in SCI, Head Office at Mumbai through Phygital mode. Messages of various dignitaries were read out by Board of Directors & Chief Vigilance Officer. During inaugural day, a revamp "Vigilance Kiosk" was inaugurated by the Capt. B. K. Tyagi, C&MD in presence of Board of Directors and Chief Vigilance Officer, Mrs. Tanuja Mittal and employees of SCI in the Reception Lobby. "Vigilance Kiosk" should be used judiciously so that it can contribute positively in the functioning of SCI.

## UPDATE : (CR) Shri Jitendra Kumar Tiwari awarded Mahatma Gandhi Ratna Award



Shri Jitendra Kumar Tiwari, Chief Ticket Inspector, Chhatrapati Shivaji Maharaj Terminus, Mumbai was awarded Mahatma Gandhi Ratna Award - 2022 by Krishna Chouhan Foundation for his humanitarian service during Covid Times to the Rail Passengers and Society.

## UPDATE: (BOI) Bank of India Net Profit of Q2FY23 reportedly increased

Bank of India, a leading Public Sector Bank posted a rise by 71% sequentially in Net Profit at Rs. 960 crore in the quarter ended September 30, 2022 (Q2FY23), driven by a steady rise in operating margins. However, the Net Profit has reportedly dropped from Rs 1051 crores (Q2FY22) to Rs 960 crores (Q2FY23) on YoY basis by almost 8%. Bank has demonstrated significant improvement in various important parameters during the second quarter. Operating Profit has jumped to Rs. 3,374 crore up by 26% YoY and by 55% sequentially. Both Return on Assets (RoA) and Return on Equity increased by 18 bps and 321 bps respectively on QOQ basis. With better credit off take,

considerable growth is witnessed in NIM%, which stood at 3.04% thereby improved by 49 bps sequentially. NII stood at Rs. 5,083 crore up by 44% YoY and 25% sequentially. Yield on Advances at 7.21%, increased by 63 bps sequentially and 20 bps YoY. On the recovery front, bank took several steps which has brought down Gross NPA% to 8.51% with a significant decline by 349 bps on YoY basis. The Net NPA% has also declined and touched to 1.92%, down by 87 bps on YoY basis. Credit Cost stood at 0.60%, declined by 61 bps, sequentially and Slippage Ratio improved to 0.30% from 0.69%, sequentially.

## UPDATE: (WR) Revision in timings of Vande Bharat superfast express

The timings of Train No. 20901/20902 Mumbai Central -Gandhinagar Capital Vande Bharat Superfast Express has been revised w.e.f. 5th November, 2022. According to a press release issued by Shri Sumit Thakur - Chief Public Relations Officer of Western Railway, Train No 20901 Mumbai Central - Gandhinagar Capital Vande Bharat Superfast Express will arrive/depart Vapi station at 08.00/08.02 hrs instead of 08.04/08.06 hrs, Surat station at 08.55/08.58 hrs instead of 09.00/09.03 hrs, Similarly, in the return direction, Train No 20902 Gandhinagar Capital - Mumbai Central Vande Bharat Superfast Express will arrive/depart Vadodara station at 15.53/15.56 hrs instead of 15.50/15.55 hrs, Vapi station at 18.13/18.15 hrs instead of 18.38/18.40 hrs. The timings of the train at other stations remain unchanged. For detailed information regarding halts & timings, passengers may please visit [www.enquiry.indianrail.gov.in](http://www.enquiry.indianrail.gov.in).

## UPDATE : (WR) WR observes National Unity Day



In commemoration of the birth anniversary of Iron Man of India - Sardar Vallabhbhai Patel, Western Railway observed the National Unity Day. On this occasion, Shri Naresh Lalwani - Senior Deputy General Manager of Western Railway administered the Integrity Pledge to Officers & Staff at WR HQ office at Churchgate on 31st October, 2022. According to a press release issued by Shri Sumit Thakur - Chief Public Relations Officer of Western Railway, the Vigilance Awareness Week is being observed by WR from 31st October to 6th November, 2022. After the administration of pledge, Shri Lalwani inaugurated an exhibition based on vigilance and anti-corruption aspect. This was followed by a seminar on the theme "Corruption Free India for a Developed Nation". The keynote address at the seminar was delivered by Chief Guest Shri L.C. Trivedi - Retired General Manager of East Central Railway. Thereafter, the "Vigilance Bulletin 2022" was jointly released by the Chief Guest, Senior Deputy General Manager & Chief Vigilance Officer (E&S). Shri Lalwani exhorted everyone to inculcate the values of integrity in daily work routine for corruption-free India.

## UPDATE: (WR) WR to introduce Valsad - Vadnagar Intercity Express

Western Railway will introduce the inaugural run of the new Valsad - Vadnagar Intercity Express. According to a press release issued by Shri Sumit Thakur, Chief Public Relations Officer of Western Railway, Train No. 09015 Valsad-Vadnagar Superfast Special will depart Valsad at 09.15 hrs to reach Vadnagar at 16:45 hrs, the same day. Similarly, in the return direction Train No. 09016 Vadnagar - Valsad Superfast Special will depart from Vadnagar at 17.20 hrs and reach Valsad at 00.55 hrs, the next day. The Inaugural run of the above trains will be on 3rd November, 2022. Train No. 19009 Valsad-Vadnagar Intercity Express will leave Valsad daily at 05.45 hrs and reach Vadnagar at 12.45 hrs, the same day. Similarly, Train No. 19010 Vadnagar- Valsad Intercity Express will depart from Vadnagar daily at 16.45 hrs and reach Valsad at 00.35 hrs, the next day. The above trains will run regularly from 4th November, 2022. For

detailed information regarding timings of halts and composition, passengers may please visit [www.enquiry.indianrail.gov.in](http://www.enquiry.indianrail.gov.in).

## UPDATE: (WR) WR RPF of Mumbai Division nabs 428 suspects involved in different cases



According to a press release issued by Shri Sumit Thakur - Chief Public Relations Officer of Western Railway, RPF has made a special effort in containing the menace of theft of passenger belongings in Mumbai Division both in suburban and long-distance trains with the help of crime intelligence. Giving impetus to Operation Yatri Suraksha, Western Railway has installed 3897 CCTV cameras including 488 cameras with inbuilt Facial Recognition System (FRS) which contains details of criminals along with their photos which are uploaded in the system to curb crimes against passengers. From Jan 2022 to September 2022, WR's RPF has detected 494 cases of crime against passengers and has apprehended 428 accused, as well as recovered property valued at over Rs. 1.37 crore. At Mumbai Central station, a theft of a passenger's bag containing an Apple Macbook laptop with accessories and cash Rs. 1200/- total value of Rs. 1,33,100/- had been reported in Train No. 12931 at Platform No. 1 at Mumbai Central station and in this connection, a case against unknown person was registered. Subsequently an RPF team was formed at Mumbai Central RPF Post to support GRP/MMCT in detection of the case, and after reviewing and scrolling the vast data over CCTV footage, the suspect person was identified. The photograph of the suspect was uploaded which showed him visiting Vasai Road station frequently. Continuous watch was kept on the suspect and on the basis of inputs received from FRS the suspect was apprehended by the RPF team and handed over to GRP for further necessary action.

## UPDATE: (HPCL) HPCL Q2 results declared

Hindustan Petroleum Corporation Limited (HPCL) has reported Revenue from operations of ₹1,14,172 crore for the period July-Sep 2022 registering growth of 30% over Revenue from operations during the corresponding period of

previous year (₹87,600 crore). For the period Apr-Sep 2022, the growth in Revenue from operations was 43% with revenue at ₹2,35,621 crore as compared to ₹1,65,186 crore during the corresponding period of previous year. With changed input cost dynamics during Q2 FY22-23, the Company was able to negotiate better prices and partially mitigate the effect of high costs. Nonetheless, high input costs and consequent depressed marketing margins continued to impact the profitability, resulting in Net loss of ₹2,172 crore during July-Sep 2022 (after factoring one-time grant towards LPG Under-recoveries) as compared to Profit after Tax (PAT) of ₹1,924 crore during the corresponding period of previous year. For the period Apr-Sep 2022, Net Loss was ₹12,369 crore as compared to Profit after Tax (PAT) of ₹3,719 crore during the corresponding period of previous year. HPCL reported consolidated Net Loss of ₹11,033 crore for period Apr-Sep 2022 as compared to consolidated PAT of ₹3,923 crore during the corresponding period of previous year. HPCL refineries at Mumbai and Visakh processed crude thru-put of 4.49 Million Metric Tonnes (MMT) during July-Sep 2022 (2.53 MMT crude processed during the corresponding period of previous year).

## APPOINTMENT: (JITO) JITO announces appointment of Chairman and President for the term 2022-24



The Board of Jain International Trade Organization (JITO) has elected Shri Sukhraj Nahar as Chairman and Shri Abhaya Sririmal Jain as President for the term 2022-24. The new Board of Directors under their leadership, have pledged to continue doing the exemplary work done by their predecessors and take JITO to even greater heights. Jain International Trade Organisation (JITO), is one of the largest professionally managed, not for profit organisation. A large group of enterprising Jain industrialists, businessmen and professionals came together and established JITO in 2007 with the sole objective of upliftment of the society and the nation at large through its 3 core objectives, Economic Empowerment, Knowledge and Service which is ingrained in the DNA of every member of JITO's 30,000+ strong family. Spread across 68 Chapters in India and 27 International locations.

# EVENTS, ANNOUNCEMENT, LAUNCHES, CSR INITIATIVES, APPOINTMENTS, MOVEMENTS, CELEBRATION

SCAN STEELS LIMITED							
STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER/ HALF YEAR ENDED 30TH SEPTEMBER, 2022							
Sl. No.	Particulars	Quarter Ended			Half Year Ended		Financial Year Ended
		30.09.2022	30.06.2022	30.09.2021	30.09.2022	30.09.2021	
1	Total income from operations	21,055.15	30,721.40	16,201.82	51,776.55	40,119.60	1,00,233.60
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	(1,079.81)	2,763.73	209.66	1,683.92	3,129.56	6,585.67
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(1,079.81)	2,763.73	209.66	1,683.92	3,129.56	6,585.67
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(860.57)	2,054.89	194.03	1,194.31	2,373.63	5,077.42
5	Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period (after tax) and other comprehensive income (after tax))	(824.49)	2,018.27	206.44	1,193.77	2,365.39	5,068.99
6	Paid up Equity Share Capital (Face value of Rs. 10/- each)	5,235.23	5,235.23	5,235.23	5,235.23	5,235.23	5,235.23
7	Reserve (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)						29,849.80
8	Earnings Per Share (EPS) (of Rs. 10/- each) (not annualized) (Before and after Extraordinary Items)	(1.64)	3.93	0.37	2.28	4.53	9.70
	Basic Diluted	(1.64)	3.93	0.37	2.28	4.53	9.70

## Royal Cushion Vinyl Products Limited

Cin No: L24110MH1983PLC031395  
"Shlok" 60 - CD, Govt. Industrial Estate, Charkop, Kandivali (W), Mumbai - 400 067  
Tel: +91 22 28603514, 16  
Website: www.rcvp.in  
Email: legalho83@gmail.com

**NOTICE**  
Pursuant to Regulation 29 read with Regulation 47 and other relevant regulations of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, notice is hereby given that a Meeting of the Board of Directors of the Company is scheduled to be held on Monday, November 14, 2022 to inter alia consider and approve the Unaudited Financial Results of the Company for the quarter ended September 30, 2022. A copy of the said notice is available on the Company's website at [www.rcvp.in](http://www.rcvp.in) and also on the Stock Exchange website at [www.bseindia.com](http://www.bseindia.com).

For Royal Cushion Vinyl Products Limited  
Sd/-  
Jayesh Motasha  
Director - 00054236  
Place: Mumbai  
Date: 04th November, 2022.

## GMR AIRPORTS INFRASTRUCTURE LIMITED

(Formerly known as GMR Infrastructure Limited)  
Regd. Office: Naman Centre, 701, 7th Floor, Opp. Dena Bank, Plot No.-31, G Block, Bandra Kurla Complex, Bandra(East), Mumbai - 400051  
Tel: +91 22 4202 8000, Fax: +91 22 4202 8004  
E: GIL.Cosecy@gmrgru.in, W: www.gmrinfra.in CIN: L45203MH1996PLC281138

**BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR, WESTERN REGION)**  
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014  
And  
In the matter of GMR AIRPORTS INFRASTRUCTURE LIMITED (Formerly known as GMR Infrastructure Limited) having its registered office at Naman Centre, 701, 7th Floor, Opp. Dena Bank, Plot No.-31, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051  
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government (power delegated to Regional Director) under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the 26th Annual General Meeting of the Company held on September 27, 2022 to enable the Company to change its Registered Office from 'State of Maharashtra' to 'State of Haryana'.  
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs, "Everest", 5th Floor, 100 Marine Drive, Mumbai - 400002, within fourteen days from the date of publication of this notice with a copy to the Petitioner Company at its registered office at the address mentioned below: Naman Centre, 701, 7th Floor, Opp. Dena Bank, Plot No.-31, G Block, Bandra Kurla Complex, Bandra(East), Mumbai - 400051  
For GMR Airports Infrastructure Limited (Formerly known as GMR Infrastructure Limited) Sd/-  
B.V.N Rao  
Director (DIN:00051672)  
GMR GROUP-GIL180-A/ PREM ASSOCIATES  
Place: New Delhi  
Date: November 04, 2022

## GMR INFRA DEVELOPERS LIMITED

(Formerly known as GMR Infrastructure Developers Limited)  
Regd. Office: Naman Centre, 701, 7th Floor, Opp. Dena Bank, Plot No.-31, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051  
Tel: +91 22 4202 8000, Fax: +91 22 4202 8004  
E: csd-group@gmrgru.in, W: www.gmrgru.in U74999MH2017PLC291718

**BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR, WESTERN REGION)**  
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014  
And  
In the matter of GMR INFRA DEVELOPERS LIMITED having its registered office at Naman Centre, 7th Floor G Block, BKC, Bandra Mumbai-400051.  
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government (power delegated to Regional Director) under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting of the Company held on October 04, 2022 to enable the Company to change its Registered Office from 'State of Maharashtra' to 'State of Haryana'.  
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs, "Everest", 5th Floor, 100 Marine Drive, Mumbai-400002, within fourteen days from the date of publication of this notice with a copy to the Petitioner Company at its registered office at the address mentioned below: Naman Centre, 7th Floor G Block, BKC, Bandra Mumbai-400051  
For and on behalf of GMR Infra Developers Limited Sd/-  
Srinivas  
Director (DIN:02477894)  
GMR GROUP-IDL1-A/ PREM ASSOCIATES  
Place: New Delhi  
Date: November 04, 2022

## YES BANK YES BANK LIMITED

Registered Office: Yes Bank House, Western Express Highway, Santacruz (E), Mumbai, 400 055.

### POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

The undersigned being the Authorized Officer of YES Bank Ltd. under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon the respective borrowers, guarantors mentioned hereunder to repay the amounts mentioned in the notices U/s. 13(2) of the said Act within a period of 60 days.

The borrowers having failed to repay the said amount, notice is hereby given to the borrowers and public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Sec.14 / Sec. 13(4) of the said Act read with Rule 9 of the said Rules.

The respective borrowers in particular and public in general are hereby cautioned not to deal with the said properties and any dealing with this property will be subject to the charge of the YES Bank Ltd. for the respective amount mentioned herein below along with interest thereon at contracted rate.

Name of Borrower	Cust ID	Details of the mortgaged property and Outstanding Amount	Notice Amount (Rs.)	Date of Notice U/s.13(2) Date of Possession																					
Global Import Export (Prop. Manik Chawla) (Borrower), Dipti Giridhar, Sandhya Giridhar & Manikkumar Arunkumar Chawla (Co-borrowers & Mortgagors)	1301597	Flat No 604, 6th Floor, Liliun Co-Operative Society Limited, Sector No. R-12, Nahar Amrut Shakti, Chandivali, Andheri(E), Mumbai along with Two Car Parking -400072. <b>Annexure-IA- 1) Particulars of the Loan:</b> (in INR) <table border="1"> <thead> <tr> <th>Facility</th> <th>Sanction Amt.</th> <th>Total Outstanding</th> </tr> </thead> <tbody> <tr> <td>PCFC</td> <td>2,50,00,000/-</td> <td>53,71,988.51/- (US 74045.56 @ Rs. 72.08 Per Dollar rate as on 11th October, 2019 plus Charges Rs. 34,181/-)</td> </tr> <tr> <td>Overdraft Facility (Sub limit of PCFC)</td> <td>(2,00,00,000/-)</td> <td>2,11,37,299.20/- as on 31st October, 2019</td> </tr> <tr> <td>Dropline Overdraft</td> <td>1,79,00,000/-</td> <td>1,75,80,963.16/- as on 31st October, 2019</td> </tr> <tr> <td>Term Loan I</td> <td>32,90,000/-</td> <td>27,42,825.03/- as on 8th October, 2019</td> </tr> <tr> <td>Term Loan II</td> <td>21,90,000/-</td> <td>18,11,205.85/- as on 8th October, 2019</td> </tr> <tr> <td><b>Total</b></td> <td><b>4,83,80,000/-</b></td> <td><b>4,86,44,281.75/-</b></td> </tr> </tbody> </table>	Facility	Sanction Amt.	Total Outstanding	PCFC	2,50,00,000/-	53,71,988.51/- (US 74045.56 @ Rs. 72.08 Per Dollar rate as on 11th October, 2019 plus Charges Rs. 34,181/-)	Overdraft Facility (Sub limit of PCFC)	(2,00,00,000/-)	2,11,37,299.20/- as on 31st October, 2019	Dropline Overdraft	1,79,00,000/-	1,75,80,963.16/- as on 31st October, 2019	Term Loan I	32,90,000/-	27,42,825.03/- as on 8th October, 2019	Term Loan II	21,90,000/-	18,11,205.85/- as on 8th October, 2019	<b>Total</b>	<b>4,83,80,000/-</b>	<b>4,86,44,281.75/-</b>	₹ 4,86,44,281.75	11.11.2019 03.11.2022 Physical Possession
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Sd/- Authorized Officer  
YES Bank Ltd.

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF DROPSAE SOFTWARE PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS
1.	Name of corporate debtor: Dropsae Software Private Limited
2.	Date of incorporation of corporate debtor: 19.08.2014
3.	Authority under which corporate debtor is incorporated / registered: ROC - Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U72900RJ2014PTC046095
5.	Address of the registered office and principal office (if any) of corporate debtor: Room 1, Basement, Shop No. S-40, JDA Complex, Front of Post Office, Maulipura Scheme, Jaipur RJ 302002
6.	Insolvency commencement date in respect of corporate debtor: 20.10.2022
7.	Estimated date of closure of insolvency resolution process: 17th April, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Rajneesh Sharma Reg. No. IBS/IBA-002/IP/N01013/2020-2021/13249
9.	Address and e-mail of the interim resolution professional, as registered with the Board: Flat no. 101, Sanskar Apartment No.1, Navaratan Complex, Udaipur (Rajasthan) -313001 Email id: rajneeshsharmacs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional: Flat no. 101, Sanskar Apartment No.1, Navaratan Complex, Udaipur (Rajasthan) -313001 Email id: crp.dropsae@gmail.com
11.	Last date for submission of claims: 14th November, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional: N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="http://ibbi.gov.in/home/downloads">http://ibbi.gov.in/home/downloads</a> Physical Address: NA

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dropsae Software Private Limited on 20th October, 2022.  
2. The creditors of Dropsae Software Private Limited, are hereby called upon to submit their claims with proof on or before 14th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.  
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
4. The Admission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claims with proof is to be submitted in following forms along with Form B: Claim by Operational Creditors except workmen & employees  
Form C: Claim by Financial Creditors  
Form CA: Claim by Financial Creditors in a class  
Form D: Claim by workmen or an employee  
Form E: Claim submitted by authorised representative of workmen or an employee  
Form F: Claim by creditors (other than Financial Creditors or Operational or Workmen or Employee)  
5. Submission of false or misleading proofs of claim shall attract penalties.  
Date: 01st November, 2022  
Place: Jaipur  
Rajneesh Sharma  
Interim Resolution Professional  
IBBI/IPA-002/IP/N01013/2020-2021/13249

## PRISM GLOBAL VENTURES LIMITED

Registered Office: 1st Floor Purva Building, Tejpal Scheme Road No. 3, Vile Parle (E), Mumbai 400057 | Tel: +91-9136993920  
E-mail: [info@prismgvl.com](mailto:info@prismgvl.com), Website: [www.gromotrade.com](http://www.gromotrade.com).  
Corporate Identity Number: L74110MH1973PLC016243

### FOR THE ATTENTION OF THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES FIRST REMINDER NOTICE (LAST DATE OF PAYMENT MONDAY, 21 NOVEMBER, 2022)

- The Board of Directors of the company at its meetings held on 29, October, 2022, approved issuance of a 'First Reminder Notice' to the holders of partly paid up equity shares who have not yet paid the call money (First and Final Call Money).
- The company has sent the First Reminder Notice dated October 29, 2022 to the holders of partly paid up equity shares who have not yet paid the money.
- The holders of partly paid up equity shares of the company may note that failure to pay the call money on or before 21st November, 2022 shall render the partly paid up equity shares of the company (including the amount already paid thereon) liable to be forfeited in accordance with the provisions of the Articles of Association of the company and the Letter of Offer dated 8, March 2022.
- First Reminder Notice together with the instructions and Payment Slip can be downloaded from the <http://www.gromotrade.com>.
- The payment of call money can be made by submitting the Cheque / Demand Draft and send to Registrar and Transfer Agent Purva Sharegistry (India) Pvt. Ltd. No.9, Shiv Shakti Industrial Estate, Ground Floor, J R Boricha Marg, Near Lodha Excelus, Lower Panel, Mumbai, Maharashtra, 400011 on or before 5.00 PM (IST) Monday, November 21, 2022.
- Please read instructions set out in the first Reminder before making payment.
- The Holders of Partly paid up equity shares of the company may seek clarifications on any query related to the payment of call money through 022-23010771 (operational from Monday to Saturday between 10 A.M (IST) to 6.00PM (IST)).
- This First Reminder Notice is solely intended for payment of call money by the Holders of Partly paid up equity shares who have not yet paid the call money. This Notice does not constitute an offer or solicitation of an offer to purchase or sell, any securities of the Company.

PRISM GLOBAL VENTURES LIMITED Sd/-  
Ravindra Bhaskar Deshmukh  
Director  
Date: 4th November, 2022  
Place: Mumbai DIN - 00290973

